

COURT-II

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 259/14 & IA-424/14

Dated : 11th November, 2014

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of :

M/s Indiabulls Power Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr ... Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Buddy Ranganadhan

ORDER

Admit. Issue notice for IA. No. 424/14 and the main appeal. Dasti service is permitted. Mr. Buddy Ranganadhan takes notice on behalf of the MERC. Permission is granted to the Appellant to make consumer representatives who were party before the State Commission as parties to the Appeal. Accordingly, the Appellant may file application in this regard.

Post the matter on 16th December, 2014.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

Pr/jps

